

**(2021) 06 GUJ CK 0062**

**In the Gujarat High Court**

**Case No : R/Criminal Misc.Application No. 9032 Of 2021**

Nikita @ Nayra Dipak Agarwal

APPELLANT

Vs

State Of Gujarat

RESPONDENT

**Date of Decision : 09-06-2021**

**Acts Referred:**

Indian Penal Code, 1860 — Section 201, 302

**Citation : (2021) 06 GUJ CK 0062**

**Hon'ble Judges : S.H.Vora, J**

**Bench : Single Bench**

**Advocate : Aditya A Gupta, Mohit A Gupta, Ar Gupta, Neeta A Pandit, Ketki P Jha, Manan Metha**

**Final Decision : Partly Allowed**

## **Judgement**

S.H.Vora, J

1. By way of present application, the applicant female accused seeks temporary bail in Sessions Case No.17 of 2021 arising out of FIR registered

under section 302 and 201 of IPC filed before Sola High Court Police Station for 90 days or for such duration as may be found appropriate.

2. Heard learned advocate Mr. Aditya Gupta for the applicant, learned advocate Mr. Ketki Jha for the complainant and learned APP Mr. Manan

Mehta for the State.

3. It is stated at bar that it is matter of fact that the applicant wife is pregnant and she carries 9 months pregnancy and due date is 15.06.2021.

4. Having regard to the position and condition of the applicant and facilitate said delivery and to avoid medical complication, present application

deserves consideration and accordingly, present application is partly allowed. The Jail authority is directed to release the applicant on temporary bail

for two months from the date of her actual release, on her furnishing personal bond of the amount of Rs.5,000/- and on usual terms and conditions and

on further condition that the applicant shall not leave City of Ahmedabad and further the applicant shall furnish her address to the concerned

Investigating Officer and also name of the hospital where she is going to be admitted for delivery purpose. The applicant shall surrender to the Jail

Authority after temporary bail period is over without fail.

Direct service is permitted.